

COURT-I

**IN THE APPELLATE TRIBUNAL FOR ELECTRICITY
(Appellate Jurisdiction)**

**APPEAL NO. 2 OF 2018 &
IA NOS. 9, 10, 349, 399, 422, 539 OF 2018**

Dated: 8th May, 2018

**Present: Hon'ble Mr. I. J. Kapoor, Technical Member
Hon'ble Mr. Justice N. K. Patil, Judicial Member**

In the matter of:

M/s Prism Cement Ltd.

.... Appellant(s)

Vs.

Madhya Pradesh Electricity Regulatory Commission & Ors.

.... Respondent(s)

Counsel for the Appellant(s) :

Mr. Amit Kapur
Mr. S. Venkatesh
Mr. Sandeep Raj
Mr. Pratyush Singh

Counsel for the Respondent(s) :

Mr. Alok Shankar for R-1

Mr. Paramhans for
Mr. Aashish Anand Bernard a/w
Mr. Vijay Kumar Rathore (Rep.) for R.3 & 6

Mr. M.G. Ramachandran
Mr. Pulkit Agrwal
Mr. Vikas Upadhyay for R.4

ORDER

IA No. 09 of 2018

(Appln. for exemption from filing certified copy of impugned order)

We have heard learned counsel for the appellant/applicant. For the reasons stated in the application, the application is allowed.

IA NOS. 349, 399 & 422 OF 2018

(Applns. for condonation of delay in filing reply)

In these applications, the applicants/respondents have prayed that delay in filing replies may be condoned.

We have heard learned counsel for the applicants and perused the explanation offered for the delay in filing replies. We find the explanation to be acceptable. Sufficient cause has been made out. Hence, delay in filing replies is condoned and replies are taken on record. Applications are disposed of.

IA NO 539 OF 2018
(Appln. for substitution of appellant)

We have heard learned counsel for the parties. With the consent of the parties and for the reasons stated in the application, the application is allowed in terms of prayer clause (3.1), which reads as under:

“That the appellant has preferred the present application for substitution of the name of the appellant from M/s Prism Cement Limited to M/s Prism Johnson Limited. The said name change has been duly approved by the Ministry of Corporate Affairs on 18.04.2018.....”

The Appellant is permitted to substitute the name of the Appellant as “M/s Prism Johnson Limited” in the place of “M/s Prism Cement Limited”. The application is disposed of. Learned counsel for the appellant is directed to file amended memo of parties and also carry out consequential amendments in the main appeal within two weeks from today.

APPEAL NO. 2 OF 2018

As agreed by learned counsel for the parties, list the matter for hearing on **16.08.2018**.

(Justice N. K. Patil)
Judicial Member

ts/mk

(I.J. Kapoor)
Technical Member